

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.19/2009

- Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
- Date of Hearing : 15.9.2009
- Subject : Petition under Section 79 (i) (f) of the Electricity Act, 2003 against Damodar Valley Corporation for non-supply of power allocated to the National Capital Territory of Delhi in accordance with the Power purchase agreement dated 24.8.2006 entered into between Damodar Valley Corporation and Delhi Transco Limited, and thereafter re-assigned to the three Discoms of Delhi vide Delhi Electricity Regulatory Commission's Order dated 31.3.2007.
- Petitioners : 1. BSES Rajdhani Power Limited, New Delhi
2. BSES Yamuna Power Limited, Delhi
3. North Delhi Power Limited, Delhi
- Respondents : 1. Damodar Valley Corporation, Kolkata
2. Delhi Transco Limited, New Delhi
3. Ministry of Power, Govt. of India, New Delhi
- Parties present : 1. Ms. Shobana Masters, Advocate for the petitioners
2. Shri Anand K.Ganesan, Advocate, DVC
3. Shri S.Ghoshal, DVC

Learned proxy counsel for the petitioners submitted that the counsel appearing in this matter was pre-occupied before the Hon`ble Supreme Court. She accordingly requested for an adjournment. The prayer was not opposed by learned counsel for DVC. The request was granted. Learned counsel for DVC submitted that an appeal had been filed before the Appellate Tribunal for Electricity by the DVC against the Commission's order dated 19.8.2009, which would come up for hearing soon. He submitted that matter be listed for hearing after two weeks.

2. The petition shall be re-notified for hearing on 20.10.2009.

sd/-
(K.S.Dhingra)
Chief (Legal)